

By E-Mail, Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO. HC.VII-03/2022/7810/A**

From :- Shri Romen Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,  
The District & Sessions Judge  
Nagaon

Dated Guwahati, the 9<sup>th</sup> September, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your Letter No. DJN/7104 dated 05.09.2022


Sir,


With reference to the above, I am directed to inform you that, , Shri Nilkamal Das, Addl. District & Sessions Judge No. 3, Nagaon has been allowed to avail LTC for the block period of 2018-2021 (by way of carry forward) w.e.f. 02.10.2022 to 09.10.2022 to visit Mussorie, Uttarakhand via Guwahati, Delhi and Dehradun along with his wife Mrs.Doly Devi and son Shri Himank Das, by the shortest possible route, as per existing Rules.

Shri Das may be informed accordingly.

Thanking you.

Yours faithfully

  
**REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-03/2022/7811 - 7814/A, dated 09/09/22** 

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Nilkamal Das, Addl. District & Sessions Judge No. 3, Nagaon with reference to his letter No. ADSJN/3/2861 dated 05.09.2022 for information
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court

  
**REGISTRAR (VIGILANCE)** 